

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 189 of 2023 (SZ)

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalapet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &

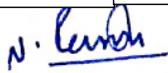
-- Petitioner

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Date : 14.07.2025
Place : Pondicherry

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Corrections:


(Dr. N. Ramesh)
Member Secretary
PPCC
Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE; CHENNAI**

ORIGINAL APPLICATION NO. 189 of 2023 (SZ)

IN THE MATTER OF

Kalapat Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalapat
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &

-- Petitioner

**COMPLIANCE REPORT FILED BY THE MEMBER SECRETARY,
PUDUCHERRY POLLUTION CONTROL COMMITTEE
IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (SZ)
DATED 22.01.2025 IN OA. NO. 189 of 2023 (SZ)**

The Hon'ble National Green Tribunal (SZ) vide order dated 22.01.2025, in O.A. No. 189 of 2023 (SZ) had issued the following directions :

- (i) The 3rd Respondent is granted three months to remove all the remaining structures submerged in the seabed.

Compliance : The Puducherry Pollution Control Committee had issued a direction to the 3rd Respondent vide No. 189/PPCC/DIR/OMK/PDY/JE/2025/211 dated 17.03.2025, to comply with the order of the Hon'ble NGT (SZ) / if complied already, to furnish the compliance report. The copy is placed in **Annexure I**.

- (ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months.

Page No. : 2
Corrections:


**Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY**

Compliance :

- (a) Since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, the PPCC had requested the Department of Fisheries and Fishermen Welfare, Puducherry vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/252 and 189/PPCC/DIR/OMK/PDY/JE/2025/425 dated 24.03.2025 and 14.05.2025, respectively, to assess the claim of the petitioner and views on the same may be furnished, at the earliest for further passing orders. The copy is placed in **Annexure II**.
- (b) The Department of Fisheries and Fishermen Welfare, vide Letter No. 4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26 dated 30.06.2025 has furnished assessment of the claims. The copy is placed in **Annexure III**.

(c) **Summary of the Claims and Assessments :**

| S. No. | Particulars | Amount of Loss / Compensation claimed / Assessed (in Rs.) |
|--------|--|---|
| 1 | Compensation claimed by the Petitioner before the Hon'ble NGT, at this instant Application | Rs. 10,00,000/- |
| 2 | Compensation statement submitted by the Petitioner to PPCC | Rs. 3,50,000/- |
| 3 | Compensation claimed by the fishermen to the Fisheries Department | Rs. 4,25,000/- |
| 4 | Loss / Damages assessed and reported by the Fisheries Department | Rs. 1,10,000/- |

- (d) In view of the above, the District Collector, Puducherry, who is the 2nd Respondent, in exercise of the powers authorized to him, is requested to issue appropriate orders, in exercise of the powers authorized to him, to the unit for fulfilment of the claim of the Petitioner, as assessed by the

Department of Fisheries and Fishermen Welfare, Puducherry. The copy is placed in Annexure.IV.

Date : 14.07.2025
Place : Pondicherry

N. Ramesh
(Dr. N. Ramesh)
Member Secretary
PPCC
Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

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GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DIR/OMK/PDY/JE/2025/ 2 1)

Puducherry, the 17 MAR 2025

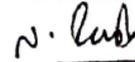
**DIRECTION ISSUED FOR COMPLIANCE OF THE ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL IN THE MATTER OF O.A. No. 189/2003 (SZ)**

WHEREAS, you are operating a Large Scale / Red Category (17 Categories - Bulk Drug Manufacturing unit), in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, located and operating at **Periyakalpet, Puducherry**, manufacturing Pharmaceutical APIs – 401 TPM.

AND WHEREAS, you are aware that, O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalpet, Puducherry, before the NGT (SZ), against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you. the same was heard on 22.01.2025 and order was issued as "*(i) The 3rd Respondent is granted three months to remove all remaining structures submerged in the seabed.*"

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to comply with the order of the Hon'ble NGT (SZ) / if complied already, to furnish the compliance report to this Authority **within 7 days** from the date of receipt of this direction, failing which necessary action as deemed fit, shall be initiated against your unit.

For and on behalf of PPCC,



(Dr. N. RAMESH)

MEMBER SECRETARY

To,

M/s. Solara Active Pharma Sciences Ltd., R.S. No. 33 & 34, Mathur Road, Periyakalpet,
Puducherry – 605 014.

Copy to :

Standing Guard File.

S. Babu
18/3/25
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GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DIR/OMK/PDY/JE/2025/252

Puducherry, the 24 MAR 2025

To,

The Director,
 Department of Fisheries and Family Welfare,
 Fishing Harbour Complex, Thengaithittu, Mudaliarpot Post
 Puducherry-605 004.

Sir,

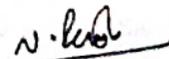
Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Furnish views
 on the Applicant's claim of compensation – reg.

Ref : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated
 22.01.2025

With reference to the subject mentioned above, an O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalapet, Puducherry, before the NGT (SZ), against M/s. Solara Active Pharma Sciences Ltd., Kalapet, Puducherry, alleging that, the remanence of the undersea pipelines laid by the unit, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation of Rs. 10 Lakhs from the unit. The same was heard on 22.01.2025 and order was issued as "(ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months." The copy of the Order is enclosed for kind perusal.

Since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, it is requested that, the claim of the petitioner may be assessed and views on the same may be furnished, at the earliest for further passing orders.

Yours sincerely,



(Dr. N. RAMESH)
 MEMBER SECRETARY

✓ Enclosure : As above.

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P. Baby
 24/3/25

O/c
 20/03/25

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REGISTERED POST WITH A/D

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.

Telephone : +91 413 220 1256
Telefax : +91 413 220 3494

No. 189/PPCC/DIR/OMK/PDY/JE/2025/ 424 Puducherry, the 14 MAY 2025

To,

The Director,
Department of Fisheries and Fishermen Welfare,
Fishing Harbour Complex, Thengaithittu, Mudaliarpet Post
Puducherry-605 004.

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Furnish views
on the Applicant's claim of compensation – reg.

Ref: (1) O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated
22.01.2025.

(2) PPCC- Letter 189/PPCC/DIR/OMK/PDY/JE/2025/252 dated
24.03.2025.

(3) Fisheries – Letter No. 1602/DF/Mech/NGT Order/2025-26/505
dated 30.04.2025.

With reference to the subject mentioned above, as requested vide reference (3) cited
above, the Letter received from the petitioner dated 21.03.2025, enclosing the account of
fishing net damages of the fishermen, due to the remnants of the pipelines of M/s. Solara Active
Pharma Sciences Ltd., Kalapet, is enclosed for your perusal.

It is requested that, the claim of the petitioner may be assessed and views on the same
may be furnished, at the earliest for further passing orders, in the Matter of O.A. No. 189/2023
(SZ) before the Hon'ble NGT Order dated 22.01.2025.

Yours sincerely,

N. Ramesh

3/3 (Dr. N. RAMESH)
MEMBER SECRETARY

o/c 18/05/25

✓ Enclosure : As above.

Copy to :
Standing Guard File.

S. Babu
14/5/25

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES & FISHERMEN WELFARE
O/o DY. DIRECTOR OF FISHERIES & FISHERMEN WELFARE (WELFARE)
NO.4, DUMAS STREET, PUDUCHERRY-1. Ph.No.2227289

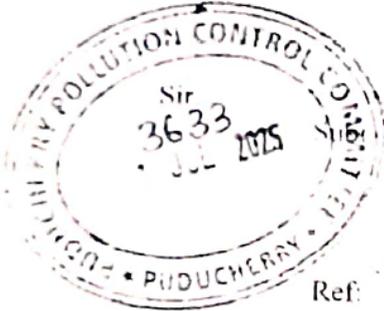
No.4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26

Date: 30.06.2025

To

The Member Secretary,
Puducherry Pollution Control Committee,
Dept. of Science, Technology and Environment,
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry-605 005.

4823
30-6-25



Fisheries-Welfare-Hon'ble NGT Order-M/s Solara pipelines from M/s Solara Active Pharma Sciences Ltd., Kalapet-Damages to Nets-Assessment on fishermen claims-Reg.

Ref: Your Lr. No. 189/PPCC/DIR/OMK/ PDY/JE/2025/424, dt.14.05.2025

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With reference to the above, the loss assessment report of this Department pertaining to the fishermen petitions claiming relief for nets damaged by the pipeline of M/s Solara Active Pharma Sciences Ltd., Kalapet and as called for vide your letter cited in the above reference is furnished herewith.

Yours faithfully,

(A. MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES

25 6 2025

To
The Deputy Director of Fisheries (Wel)
Department of Fisheries and Fishermen Welfare
Puducherry.

4797
25-6-25

REPORT

I am to inform that before my assumption as FOT it is learnt that the pipe lines laid by a private factory (then called M/s Shashun Solera Active Pharma Ltd, Kalapet) in the northern side of Periakalpet sea shore was removed by the company on par with court order.

In this regard, it is known that the effluent pipe line protrusion / edge in the sea was not removed as it was submerged and covered by heavy rocky stones. The existence of pipeline edge remnants was confirmed by the SCUBA divers engaged for said purpose on 19.3.2024 in the spot (Lat.12.03 Long.79.87) in the presence of officers from pollution control board and me (FOT).

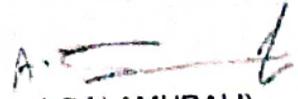
Further, it is submitted that the fishermen of Periakalpet fishing in the northern side of Periakalpet where the edge of old effluent pipeline existing are find difficulties while fishing and the fishing nets are tangled with and damaged frequently. Many of the fishermen are told and narrated the incident of damaging nets. Apart from that, the petitions seeking compensation received only from the following four (4) fishermen for damaged fishing net s by the remnants of pipe line in sea of Periakalpet. The petitions from others is awaited In this regard it is reveals that the others fishermen representations may kept with PPCC

1. Paneer selvam S/o Ramachandiran
No 16, Vanoli Mandrum Street,
Periakalpet.
2. Paneerselvam S/o Ramanujam
No 111, Anandhan Street,
Periakalpet.
3. Murugan S/o Kuppurasu
No.22, Vanoli Mandrum Street,
Periakalpet.
4. Anandan
S/o Azhagesan
25, Ananthan street
Periakalpet.

On field enquiry, it is ascertained that the incident of damages of fishing nets was really occurred. Therefore, the loss assessment is carried out on par PFWDRS 7GB and detailed in the annexure enclosed herewith. Hence, the individuals denoted in the list are eligible and recommended to avail the compensation for fishing net damage.

Submitted please.

Enc: loss assessment statement


(A. BALAMURALI)
FOT-TL-Periakalpet

22/9/25
9/6/25
25/6/25

A. Balaji
Vignesh
25/6/25
FOT

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE

REPORT ON THE APPLICATION SEEKING ASSISTANCE FOR LOSS/DAMAGE OF FISHING NET

| Sl. No. | Name of applicant | Name of Father/ Spouse | Address | Aadhaar No. | FCS | Registration of crafts | Place of occurrence | Details of Loss/ Damage | Loss claimed | Qty of net carried by claimant | Assessed value of assets lost/ damaged (in Rupees) |
|---------|-------------------|------------------------|-----------------------|--------------|-----|------------------------|---------------------|---|--------------|--------------------------------|--|
| 1 | Murugan | KuppuraJ | 22, Vanoli Mandram st | 473229469399 | 246 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 20000 | 35Kg | 10000 |
| 2 | Panneerselvam | Ramachandiran | 16, Vanoli Mandram st | 826628734621 | 685 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 50000 | 35Kg | 10000 |
| 3 | Panneerselvam | Ramanujam | 111, Anandan st. | 523631729868 | 502 | IND-PY-PP-MO-1153 | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 15000 | 35Kg | 10000 |
| 4 | Ananthan | Azhagesan | 25, Anandhan st | 628475918185 | 180 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 25000 | 35Kg | 10000 |
| 5 | Nagamuthu | Mani | | | 503 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 100000 | 35Kg | 10000 |
| 6 | Surenthiran | Sellapan | 30, Singaravelar st | 966872175464 | 897 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 55000 | 35Kg | 10000 |
| 7 | Sankar | Sangaravel | Anandhan st | 910061351831 | 371 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 50000 | 35Kg | 10000 |
| 8 | Kasinathan | Perumal | Vanoli Mandra st | 634409969596 | 548 | IND-PY-PP-MO-3169 | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 55000 | 35Kg | 10000 |
| 9 | Viswanathan | Sellapan | Singaravelan st | 272584456518 | 618 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 20000 | 35Kg | 10000 |
| 10 | Singaravelan | Subburayan | Anandhan st | 549259701775 | 121 | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 10000 | 35Kg | 10000 |
| 11 | Mairandiran | Ranganathan | | | | | Periakalapat | Fishing net was strangled in the pipeline protrusion in the sea | 25000 | 35Kg | 10000 |

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry - 605 005.

Telephone : +91 413 220 1256

Telefax : +91 413 220 3494

No. 189/PPCC/DCR/OMK/PDY/JE/2025/666

Puducherry, the 11 JUL 2025

To,

The District Collector,
New Revenue Complex,
Vazhudavoor Road,
Pettaiyanchathiram,
Puducherry - 605 009.

Sir,

Sub : O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order – Passing appropriate orders for compensation to the petitioner by the unit – requested.

- Ref : (1) O.A. No. 189/2023 (SZ) before the Hon'ble NGT Order dated 22.01.2025.
- (2) Claim submitted by the Petitioner vide Letter No. NIL dated 21.03.2025.
- (3) PPCC – Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/252 & 424 dated 24.03.2025 and 14.05.2025, respectively, for assessment of claim of the petitioner.
- (4) Director of Fisheries, Puducherry - Letter No. 4678/FY/DDF(W)/NGT/SOLARA/NET/2025-26 dated 30.06.2025.

With reference to the subject mentioned above, it is submitted that, an O.A. No. 189/2023 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalapet, Puducherry, before the Hon'ble NGT (SZ), against M/s. Solara Active Pharma Sciences Ltd., Kalapet, Puducherry, alleging that, the remanence of the undersea pipelines laid by the unit, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation of Rs. 10 Lakhs from the unit.

The same was heard by the Hon'ble NGT (SZ) and an order vide reference (1) cited above was issued as "(ii) The PPCC is directed to examine the Applicant's claim for

Requisition Letter

District Collector, Puduchery

compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months." The copy of the Order is enclosed for kind perusal.

Subsequently, since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, the Department of Fisheries and Fishermen Welfare was requested to assess the claim of the petitioner and to furnish views on the same, for further passing orders, vide reference (3) cited above.

The Director of Fisheries, vide Letter reference (4) cited above, has furnished the assessment of the claims which is enclosed for kind perusal.

It is therefore requested to issue appropriate orders to the unit for fulfilment of the claim of the Petitioner, as assessed by the Department of Fisheries and Fishermen Welfare, Puducherry.

Yours sincerely,

N. Ramesh

3/3 (Dr. N. RAMESH)
MEMBER SECRETARY

O/c
11/07/25

Enclosure : As above.

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11/07/25

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காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச்சங்கம்

KSK MAKKAL NALA SANGAM

P2-365, Tsunami Quarters Periyakalpet, Puducherry - 14

Reg.No.01/2013 Ph : 0413- 2917334

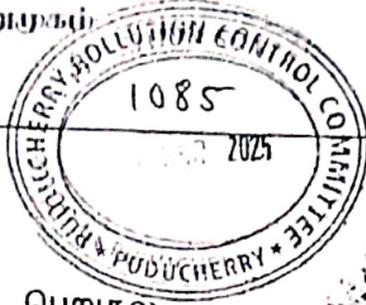
செயல்தலைவர் : திரு. B. அறுமுகம்

செல் : 94430 54676

சட்ட ஆலோசகர் :

திரு. M. Antony Rajakumar, B.A., B.L

செல் : 98942 46986



தலைவர் :

திரு. A. குமார்

செல் : 98943 37334

துணைத்தலைவர் :

திரு. S. கண்ணன்

செல் : 94889 62739

செயலாளர் :

திரு. ஊ. உத்திராடம்

செல் : 98426 52913

இணைச்செயலாளர் :

திரு. N. மஞ்சிவர்

செல் : 96009 50009

துணைச்செயலாளர் :

திரு. R. பிரகாஷ்

செல் : 96779 77424

பொருளாளர் :

திரு. P. ரஞ்சித்

செல் : 96002 06360

துணைப்பொருளாளர் :

திரு. S. மகேந்திரன்

செல் : 97869 44229

செயற்குழு

உறுப்பினர்கள்

திரு. M. நாகமுத்து

திரு. K. குணசேகரன்

திரு. B. கணேசன்

திரு. K. சந்திரசேகர்

திரு. S. வாசுதேவன்

திரு. A. ரேகர்

திரு. R. மணிவண்ணன்

திரு. K. ஊத்துக்காப்பான்

திரு. R. தமிழ்வாணன்

திரு. M. சரேஷ்

திரு. S. மகேந்திரன்

பெறுதல்

21-03-2025

திருமிகு. உறுப்பினர் செயலாளர் அவர்கள்,
மாசு கட்டுப்பாட்டு குழுமம் புதுச்சேரி.

பொருள்:-

தேசிய பசுமை தீர்ப்பாயத்தின் உத்தரவுப்படி கடலில் உள்ள கழிவு நீர் குழாய்களை வெளியே எடுத்து அகற்றி வலைபாதித்த மீனவர்களுக்கு இழப்பீடு வழங்க நடவடிக்கை எடுக்க கோருதல்,

ஐயா அவர்களுக்கு வணக்கம்.

புதுச்சேரி காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச் சங்கம் சார்பில் கம்பெனி கழிவு நீர் குழாயில் வலை இழந்து பாதித்த மீனவர்களுக்காக சென்னை தென் மண்டல பசுமை தீர்ப்பாயத்தில் வழக்கு தொடுத்து கடந்த ஜனவரி 22 இல் தீர்ப்பாயம் கடலில் உள்ள கழிவு நீர் குழாய்களை இரண்டு மாதத்தில் வெளியே எடுத்து அகற்றவும், வலை பாதித்த மீனவர்களுக்கு உரிய இழப்பீட்டை ஏப்ரல் 7 ம் தேதிக்கு முன்பாக வழங்க உத்தரவு பிறப்பித்தது.

...2/-

(Handwritten signature)

Email : kumarorganizer1977@gmail.com

காலாப்பட்டு சுனாமி குடியிருப்பு மக்கள் நலச்சங்கம்

KSK MAKKAL NALA SANGAM

P2-365, Tsunami Quarters Periyakalpet, Puducherry - 14

Reg.No.01/2013 Ph : 0413 - 2917334

செயல்தலைவர் : திரு. B. அழகன்

செல் : 94430 54676

சட்ட ஆலோசகர் :

திரு. M. Antony Rajakumar, B.A., B.L.

செல் : 98942 46986

தலைவர் :

திரு. A. குமார்

செல் : 98943 37334

துணைத்தலைவர் :

திரு. S. கண்ணன்

செல் : 94889 62739

செயலாளர் :

திரு. உ. உத்திராடம்

செல் : 98426 52913

இணைச்செயலாளர் :

திரு. N. மஞ்சரி

செல் : 96009 50009

துணைச்செயலாளர் :

திரு. R. பிரகாஷ்

செல் : 96779 77424

பொருளாளர் :

திரு. P. ரஞ்சித்

செல் : 96002 06360

துணைப்பொருளாளர் :

திரு. S. மகேந்திரன்

செல் : 97869 44229

செயற்குழு

உறுப்பினர்கள்

திரு. M. நாகமுத்து

திரு. K. குணசேகரன்

திரு. B. கணேசன்

திரு. K. சந்திரசேகர்

திரு. S. வாகதேவன்

திரு. A. சேகர்

திரு. R. மணிவண்ணன்

திரு. K. உத்தங்காட்பான்

திரு. R. தமிழ்வாணன்

திரு. M. கரேஷ்

திரு. S. மகேந்திரன்

தேதி: 21/3/25.

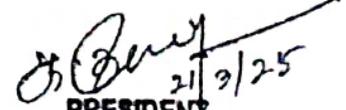
-2-

ஒரு மாதம் கடந்தும் எந்த ஒரு நடவடிக்கையும் இல்லாததால் புதுச்சேரி சுற்றுச்சூழல் துறைக்கு நினைவூட்டும் விதமாக தீர்ப்பாயத்தின் உத்தரவுபடி வலையிழந்த எங்களுக்கு உரிய இழப்பீட்டு தொகையை வழங்க வேண்டியும் மீன் பிடி தொழிலுக்கு அச்சுறுத்தலாக கடலில் துண்டித்து கிடக்கும் கம்பெனி கழிவுநீர் குழாயை உடனடியாக கடலில் இருந்து வெளியே எடுத்து நடவடிக்கை எடுக்க வேண்டியும்

வலை பாதித்த மீனவர்கள் ஆலோசனைக் கூட்டம் நடத்தி தீர்மானம் நிறைவேற்றி மக்கள் நலச் சங்கத்தில் கொடுத்துள்ளனர்.

மேற்படி அந்த தீர்மானத்தை வலையிழந்த மீனவர்கள் சார்பாகவும் மக்கள் நலச்சங்கம் சார்பாகவும் நடவடிக்கை எடுக்க புதுச்சேரி சுற்றுச்சூழல் துறையை தாழ்மையுடன் கேட்டுக்கொள்கிறோம்.

இப்படிக்கு,



PRESIDENT

நன்றி

இணைப்பு உத்தரவு மற்றும் தீர்மானம், தலைவர், KSK Makkal Nala Sangam, Periyakalpet, Puducherry - 14.

தீர்மானம்

(16-03-2025) இன்று மாலை புதுச்சேரி காலாப்பட்டு சொலாரா (சாசன்) மருந்து கம்பெனியின் கடலில் உள்ள கழிவு நீர் குழாயில் வலை பாதித்த மீனவர்கள் ஆலோசனைக் கூட்டம் சனாமி குடியிருப்பு மின் அலுவலகம் அருகில் மீனவர் மநாகமுத்து தலைமையில் நடந்தது கூட்டத்தில் கீழ்க்கண்ட தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம்: 1

கம்பெனி கழிவு நீர் குழாயில் வலை இழந்து பாதித்த நமக்காக சென்னை தென் மண்டல பசுமை தீர்ப்பாயத்தில் வழக்கு தொடுத்த மக்கள் நலச் சங்கத்திற்கும், வழக்காடிய வழக்கறிஞருக்கும் நல்ல தீர்ப்பை வழங்கிய தீர்ப்பாயத்தின் நீதிபதிகளுக்கு ம் கூட்டத்தின் வாயிலாக நன்றியை தெரிவித்து கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம் :2

புதுச்சேரி சுற்றுச்சூழல் துறை தீர்ப்பாயத்தின் உத்தரவுபடி வலையிழந்த எங்களுக்கு உரிய இழப்பீட்டு தொகையை உடனடியாக வழங்க நடவடிக்கை எடுக்க வேண்டும். மீன் பிடி தொழிலுக்கு அச்சுறுத்தலாக கடலில் துண்டித்து கிடக்கும் கம்பெனி கழிவுநீர் குழாயை உடனடியாக கடலில் இருந்து வெளியே எடுத்து நடவடிக்கை எடுக்க வேண்டி கூட்டத்தின் வாயிலாக கேட்டுக் கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

தீர்மானம்: 3

மேற்படி நடவடிக்கை குறித்து தொடர்ந்து சட்ட நடவடிக்கைகள் அடுத்த கட்ட நடவடிக்கைகளை எடுக்க மக்கள் நலச்சங்கத்தை கேட்டுக் கொள்வது என தீர்மானம் நிறைவேற்றப்பட்டது.

வலை பாதித்தவர்கள் விவரம்

| S.No. | வலை பாதித்த மீனவர் பெயர் | வலை விவரம் மதிப்பு | கையொப்பம் |
|-------|-----------------------------------|-----------------------|------------------------------|
| 1. | நாசமுதீசு தி/வ மணி | ₹. 1,00,000 | na. Nappan 9791853473 |
| 2. | S சிவசுந்தரன் S சிவசுந்தரன் | ₹. 55,000 | S சிவசுந்தரன் 9791958852 |
| 3. | R. பண்டிதர் S/o ரமச்சந்திரன் | 20,000 | R. பண்டிதர் 7639223559 |
| 4. | K. குமாரன் S/o குய்யாசு | 20,000 | |
| 5. | P. சந்திரன் S/o சந்திரன் | 50,000 | P. சந்திரன் 7708672746 |
| 6. | P. சந்திரன் S/o ரமச்சந்திரன் | 20,000 | P. சந்திரன் 9443670675 |
| 7. | S. சிவசுந்தரன் S/o சிவசுந்தரன் | ₹. 20,000/- | S. சிவசுந்தரன் 9488829305 |
| 8. | R. பண்டிதர் S/o ரமச்சந்திரன் | ₹. 30,000/- | |
| 9. | S. சிவசுந்தரன் S/o சிவசுந்தரன் | ₹. 10,000/- | S. சிவசுந்தரன் 7639475031 |

10, R. மகேந்திரன்
S/o ரமச்சந்திரன்

₹. 25,000/-

R. மகேந்திரன்

6381340356



SOLARA
Active Pharma Sciences



6/7
16
Communication Address
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100

R
25/3/25
25/11/25
Date : 20.03.2025

The Member Secretary
Puducherry Pollution Control committee
3rd Floor, Puducherry Housing board complex,
Anna Nagar, Puducherry – 605 005

Dear Sir,

Sub : Direction issued for compliance of the order of the Hon'ble National Green Tribunal in the matter of the O.A. No. 189/2003 (SZ)
Ref : Your letter No.189/PPCC/DIR/OMK/PDY/JE/2025/211 dated 17 Mar 2025

We are in receipt of your letter No. 189/PPC/DIR/OMK/PDY/JE /2025/211 dated 17th March 2025 advising us to furnish the compliance report of the order of the Hon'ble National Green Tribunal in the matter of O.A 189/2003. We would like to furnish our reply as under:

In accordance with the directive, we had coordinated with the local agencies to remove the remnants of the structures submerged in the seabed after the issuance of the order of the Hon'ble National Green tribunal but could not succeed as the prevailing condition of the sea was rough and turbulent due to inclement weather in nature. Due to this persistent scenario, we are unable to anchor the boats for the removal of the same in the present condition at seabed.

Further we would like to add that we haven't received any complaint about the damage of net in the last few years due to the remnants present in the deep sea from the sole representative of Local Panchayat for fisherman for any such issues concerning them. During the proceedings before the Hon'ble court, we had submitted a letter from representative body of the Local Panchayat for fisherman stating that there was no damage to the nets because of the remnants of the structure in the sea.

We had been monitoring the condition of the sea at regular intervals by observation and we shall plan for removal of the remnants once the turbulence in the sea subsides in the normal course. We are planning to carry out this activity by 2nd week of April 2025 and we hope to have a favorable condition by that time in the sea. We assure you that we are committed to protecting the environment in the best possible manner and to your satisfaction on compliance.

In view of the explanation provided we are requesting the board to consider and not to initiate further action on this matter , as these are the natural conditions prevalent in the Sea which is beyond our control.

Thanking You,

Yours faithfully
For Solara Active Pharma Sciences Ltd.,

Authorized Signatory

REGISTERED POST WITH A/D

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Puducherry Housing Board Building Complex, Anna Nagar,
Puducherry – 605 005.**

Telephone : +91 413 220 1256
Telefax : +91 413 220 3494

No. 189/PPCC/SCN/OMK/PDY/JE/2025/687

Puducherry, the 9 6 JUL 2025

**SHOW CAUSE NOTICE ISSUED FOR NON-COMPLIANCE OF THE ORDER OF
THE HON'BLE NATIONAL GREEN TRIBUNAL
IN THE MATTER OF O.A. No. 189/2003 (SZ)**

WHEREAS, you are operating a Large Scale / Red Category (17 Categories - Bulk Drug Manufacturing unit), in the name and style of **M/s. Solara Active Pharma Sciences Ltd.**, located and operating at **Periyakalpet, Puducherry**, manufacturing Pharmaceutical APIs – 401 TPM.

AND WHEREAS, you are aware that, O.A. No. 189/2003 was filed by the Kalapet Tsunami Kudieruppu Makkal Nala Sangam, Periyakalpet, Puducherry, before the NGT (SZ), against you, alleging that, the remanence of the undersea pipelines laid by you, for marine discharge of treated effluent, which was not removed completely, is damaging the fishing nets of the local fishermen and thereby seeking compensation from you. The same was heard on 22.01.2025 and order was issued as "*(i) The 3rd Respondent is granted three months to remove all remaining structures submerged in the seabed.*"

AND WHEREAS, a Direction vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/211 dated 17.03.2025, was issued to the unit, for compliance of the direction of the NGT (SZ) / furnishing compliance report to PPCC, in the matter of O.A.No. 189 of 2023.

AND WHEREAS, you have submitted reply vide Letter dated 20.03.2025, stating that, your unit have co-ordinated with the local agencies for removing the remnants of the pipeline but could not succeed due to rough and turbulent due to inclement weather in nature and that, due the persistent scenario the boats could not be anchored for the removal activities and that, your unit have planned to remove the same by the 2nd week of April 2025.

- Continued in Page No. 02 -

Show Cause NoticeM/s. Solara Active Pharma Sciences Ltd.

AND WHEREAS, you have neither removed the remnants of the sea bed pipelines, as directed by the Hon'ble NGT (SZ) and PPCC nor furnished any reply, till date. Your reply was not satisfactory and also shows a reluctance for compliance of the direction of the Hon'ble NGT (SZ), in the matter of O.A.No. 189 of 2023.

THEREFORE, you are hereby directed under the provisions of the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, read with rule 34 of the Water (Prevention and control of Pollution) Rules, 1975, to submit a satisfactory explanation for the non-compliance, of the order of the Hon'ble NGT (SZ) and to show cause why action shall not be taken against your unit, for the above said non-compliance, till date.

For and on behalf of PPCC,

n. Ramesh
(Dr. N. RAMESH)
MEMBER SECRETARY

To,

M/s. Solara Active Pharma Sciences Ltd., R.S. No. 33 & 34, Mathur Road, Periyakalpet, Puducherry – 605 014.

Copy to :

Standing Guard File.

V. Raj
16/07/25
DESPATCHED
Am

(LETTER HEAD OF KSK MAKKAL NALA SANGAM)

KSK MAKKAL NALA SANGAM

P2-365, Tsunami Quarters, Periyakalpet, Puducherry – 14

Reg. No. 01/2013 Ph: 0413 – 2917334

President: Mr. A. Surya – 94430 54676

Date: 21.03.2025

Legal Advisor: Mr. M. Antony Rajakumar, B.A., B.L. – 98942 46986

Vice President:

Mr. A. Anbar – 98943 37334

Joint Secretary:

Mr. S. Karthik – 94889 62739

Treasurer:

Mr. R. Uthirapathy – 98426 52913

Executive Members:

Mr. M. Venkatesan – 96009 50009

Mr. R. Prakash – 96779 77424

Members:

Mr. P. Ranjith – 96002 06360

Mr. S. Jegadeesan – 97869 44229

Advisory Board:

Mr. M. Nagarathinam

Mr. K. Karunanidhi

Mr. K. Jayakumar

Mr. S. Vasanthakumar

Mr. R. Manivannan

Mr. K. Muthukumaravel

Mr. A. S. Surendran

Mr. S. Mahalingam

To.

Mr. Member Secretary, Pollution Control Board, Puducherry.

Subject: Requesting action to be taken to remove sewage pipes in the sea and provide compensation to fishermen whose nets were damaged by the removal of the pipes as per the order of the National Green Tribunal,

Dear Sir,

The Puducherry Kalapattu Tsunami Housing Society filed a case in the National Green Tribunal (SZ) on behalf of the of the fisherman who have incurred loss, as the company's sewage pipes in Chennai, damaged the fisherman nets. On January 22, the tribunal issued an order to remove the sewage pipes in the sea within two months and pay the appropriate compensation to the fishermen before the April 7.

...2/-

Email: kumarorganizer1977@gmail.com

(LETTER HEAD OF KSK MAKKAL NALA SANGAM)

21.03.25

-2-

: 41/3/25.

-2-

As no action has been taken even after a month, I would like to remind the Puducherry Environment Department that it must pay the appropriate compensation to those who lost our nets as per the tribunal's order. Action must be taken immediately to remove the company's sewage pipe, which is lying cut off in the sea and is a threat to the fishing industry.

The fishermen whose nets were damaged held a consultation meeting, passed a resolution and submitted it to the People's Welfare Association.

We request the Puducherry Environment Department to take action on the above resolution on behalf of the fishermen who lost their nets and on behalf of the People's Welfare Association.

Regards

-SD-

PRESIDENT

Thanking you

Enclosure: Order and

Resolution

(16-03-2025) This evening, a consultation meeting of fishermen whose nets were damaged in the sewage pipe of Solara (Sasan) Pharmaceutical Company in Kalapattu, Puducherry was held near the Tsunami Residential Electricity Office under the Chairmanship of Fisherman M, Nagamuthu. The following resolution was passed in the meeting.

Resolution: 1

A resolution was passed by the meeting to express gratitude to the People's Welfare Association, which filed a case in the Chennai South Zone Green Tribunal on behalf of us who, and were affected by the loss of a net in the company's wastewater pipe, to the advocate who had argued and to the judges of the Hon'ble NGT, who had granted the order

Resolution :2

Action should be taken immediately to provide compensation to those who lost their nets as per the order of the Puducherry Environment Tribunal. A resolution was passed through the meeting requesting that action be taken to immediately remove the company's sewage pipe, which is lying cut off in the sea and posing a threat to the fishing industry.

Resolution: 3

A resolution was passed requesting the People's Welfare Association to take further legal action regarding the above action.

Damaged Net victims details

| S.No | Fisherman's name | Detail of Net Damaged | Signature |
|------|-------------------------------------|-----------------------|--------------------|
| 1. | Nagamuthus/o Mani | Rs.1,00,000 | -SD- 9791853473 |
| 2. | S Surendhiran s/o Chellappan | Rs.55,000 | -SD- 9791958852 |
| 3. | R.Panneerselvam s/o Ramachandran | Rs. 20,000 | -SD- 7639223559 |
| 4. | K.Murugan s/o KuppuRaj | Rs. 20,000 | |
| 5. | S.Shankar s/o Shakthivel | Rs.50,000 | -SD- 7708672746 |
| 6. | P.Kasinathan s/o Perumal | Rs. 20,000 | -SD- 9443670675 |
| 7. | S.Viswanathan s/o Chellapan | Rs. 20,000 | -SD- 9488829305 |
| 8. | R.Panneerselvam s/o Ramanujam | Rs. 30,000 | |
| 9. | S.Singaravelan s/o Subburayan | Rs. 10,000 | -SD- 7639475031 |

10. R.. Mahendran s/o Ranganathan.

Rs.25,000/-

-SD- 6381340356

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

OA No. 189 of 2023

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal
Nala Sangam .

...Petitioner

Vs

Puducherry Pollution Control
Committee,
Rep. by its Member Secretary,
Puducherry and ors.

COMPLIANCE REPORT

Mr. Ramaswamy Meyyappan
MS1876/2016
Government Advocate of Puducherry
Madras High Court Campus
COUNSEL FOR R1 & R2
9940188325/meram6@gmail.com